

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6342/Del/2019
Assessment Year : 2016-17**

Nirman Overseas Private Limited, 304, 3rd Floor, Bhanot Corner Pamposh Enclave, G. Kailash-1, New Delhi-110048 PAN-AAACN0982D (Appellant)	Vs.	Asst. Commissioner of Income Tax Circle-18(2), New Delhi-110002 (Respondent)
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Appellant by	:	Sh. M.P. Rastogi, Adv.
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing	:	22.01.2021
Date of pronouncement	:	22.01.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-6, Delhi, dated 02.07.2019.

2. The learned counsel for the assessee, vide its letter, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 22nd January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

By Order

Assistant Registrar,
ITAT, Delhi